

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB)-452(ND)2017

COARM:

**PRESENT: DR. V.K. SUBBURAJ**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.03.2019**

**NAME OF THE COMPANY: Power2sme Pvt. Ltd. Vs. JV Strips Ltd. & Ors.**

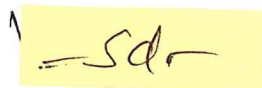
**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

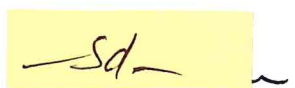
| <b>S.NO.</b> | <b>NAME</b> | <b>DESIGNATION</b> | <b>REPRESENTATION</b> | <b>SIGNATURE</b> |
|--------------|-------------|--------------------|-----------------------|------------------|
|--------------|-------------|--------------------|-----------------------|------------------|

|                                    |  |
|------------------------------------|--|
| <b>Present for the Petitioner:</b> | Mr. Pankaj Bhagat, Mr. Sadre Alam,<br>Mr. Johnson Subba, Mr. Ankur Goel, Advocates<br>Mr. Sarfar Kanim Advocate for RP |
| Present for the Respondent:        | Mr. Rajat Srivastava & Mr. Amit Dhail,<br>Advocate for R-1<br>Ms. Shruti Pandey, Advocate for R-6                      |

**ORDER**

Appearance has been put on behalf of respondent no. 1,4 & 6. Let steps be taken to serve the unserved respondent. Renotify this case for further consideration on 13<sup>th</sup> March, 2019. Reply if any be filed. Both counsels who have put appearance on behalf of the respondents submit that the copy of the application has not been provided to them. Let the same be provided during the course of the date.

  
**(V.K. Subburaj)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**

(Ginni)